

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36 Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 286/TT/2013

Date: 2.1.2014

To
Director (Commercial),
Uttar Pradesh Power Transmission Corporation Ltd.,
Shakti Bhawan, 14 Ashok Marg,
Lucknow

Subject: Determination of tariff for the Natural Inter-State EHV Lines for inclusion of 11 assets in computation of point of connection, transmission charges and losses

Sir,

I am directed to enclose copy of our letter dated 11.11.2013 requesting you to submit proof of service of the application on all beneficiaries, within one week, and to state that the same has not been submitted. It is requested that the aforesaid proof may kindly be submitted along with the following information on affidavit, with advance copy to the respondents/ beneficiaries, latest by 16.1.2014:-

Reasons for not including the following lines, which are figuring in the order of the Commission dated 14.3.2012, in computation of Point of Connection, Transmission Charges and Losses under CERC (Sharing of Inter-State Transmission Charges and Losses), Regulations, 2010:

- (i) Malanpur-Auraiya 220 kV Line (MP-UP) - (S. No-10 of IR of order dated 14.3.2012)
- (ii) Mehgaon-Auraiya 220 kV Line (MP-UP) - (S. No-11 of IR of order dated 14.3.2012)
- (iii) Mandaula-Bawana 400 kV Line 1 & 2 (UP-Delhi) - (S. No- 24 & 25 of NR of order dated 14.3.2012)

Yours faithfully,

Sd/-
(P. K. Sinha)
Assistant Chief (Legal)